

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-2” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI O.P.KANT, ACCOUNTANT MEMBER**

**ITA No.7242/Del/2019
Assessment Year : 2011-12**

Bharti Sharma, C/o-RRA Tax India, D-28, South extn., Part-1, New Delhi-110049. PAN-AOHPS8919R	vs	ITO, Ward-1(3), Gurgaon.
APPELLANT		RESPONDENT
Appellant by	Ms. Tani Malik, Advocate	
Respondent by	Sh. R.K.Gupta, Sr.DR	
Date of Hearing	07.06.2021	
Date of Pronouncement	07.06.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-1, Gurgaon dated 19.06.2019.

2. The Ld. Counsel for the assessee, vide its letter dated 30.03.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 07th June, 2021.

Sd/-

(O.P.KANT)
ACCOUNTANT MEMBER

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI